MINISTRY OF FINANCE AND COMPANY AFFAIRS

(Department of Economic Affairs) (BANKING DIVISION) NOTIFICATION (प्रार्मा राव प्रह्नुन) (ANAND RAO ADSUL) वित्त मंत्रावय में राज्य नंत्री

PART H-SEC. 3(ii)]

Minister of State in the Ministry of Finance

New Delhi, the 20th September, 2002

S.O. 1020 (E). —In exercise of the powers conferred by Sub-section (1) and clause (b) of Sub-section (2) of Section 38 read with Sub-Sections (4), (10) and (12) of Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Ordinance, 2002 (Ord. 3 of 2002), the Central Government hereby makes the following rules, namely:—

- 1. Short title and commencement.—(1) These rules may be called the Security Interest (Enforcement) Rules, 2002.
- (2) They shall come into force from the date of their publication in the Official Gazette.
- 2. Definations.—In these rules, unless the context otherwise requires,—
  - (a) "authorised officer" means an officer not less than a chief manager of a public sector bank or equivalent, as specified by the Board of Directors or Board of Trustees of the secured creditor or any other person or authority exercising powers of superintendence, direction and control of the business or affairs of the secured creditor, as the case may be, to exercise the rights of a secured creditor under the Ordinance;
  - (b) demand notice means the notice in writing issued by a secured creditor or authorised officer, as the case may be, to any borrower pursuant to sub-Section (2) of Section 13 of the Ordinance;
  - (c) "Ordinance" means the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002);
  - (d) "approved valuer" means a valuer as approved by the Board of Directors or Board of Trustees of the secured creditor, as the case may be;
- (e) Words and expressions used and not defined in these Rules but defined in the Ordinance shall have the meanings respectively assigned to them in the Ordinance.
- 3. Demand Notice:—(1) The service of demand notice as referred to in Sub-section (2) of Section 13 of the Ordinance shall be made by delivering or transmitting at the place where the borrower or his agent, empowered to accept the notice or documents on behalf of the borrower, actually and voluntarily resides or carries on business or personally works for gain, by registered post with acknowledgement due, addressed to the borrower or his agent empowered to accept the service or by Speed Post or by courier or by any other means of transmission of documents like fax message or electronic mail service:

Provided that where authorised officer has reason to believe that the borrower or his agent is avoiding the service of the notice or that for any other reason, the service can not be made as aforesaid, the service shall be effected by affixing a copy of the demand notice on the outer door or some other conspicuous part of the house or building in which the borrower or his agent ordinarily resides or carries on business or personally works for gain and also by publishing the contents of the demand notice in two leading newspapers, one in vernacular language, having sufficient circulation in that locality.

- (2) where the borrower is a body corporate, the demand notice shall be served on the registered office or any of the branches of such body corporate as specified under sub-rule(1).
- (3) Any other notice in writing to be served on the borrower or his agent by authorised officer, shall be served in the same manner as provided in this rule.
  - (4) Where there are more than one borrower, the demand notice shall be served on each borrower.
- 4. Procedure after issue of notice.—If the amount mentioned in the demand notice is not paid within the time specified therein, the authorised officer shall proceed to realise the amount by adopting any one or more of the measures specified in Sub-section (4) of Section 13 of the Ordinance for taking possession of movable property, namely:—
  - (1) Where the possession of the secured assets to be taken by the secured creditor are movable property in possession of the borrower, the authorised officer shall take possession of such movable property in the presence of two witnesses after a Panchanama drawn and signed by the witnesses as nearly as possible in Appendix-I to these rules.
  - (2) After taking possession under sub-rule (1) above, the authorised officer shall make or cause to be made an inventory of the property as nearly as possible in the form given in Appendix-II to these rules and deliver or cause to be delivered, a copy of such inventory to the borrower or to any person entitled to receive on behalf-of borrower.
  - (3) The authorised officer shall keep the property taken possession under sub-rule (1) either in his own custody or in the custody of any person authorised or appointed by him, who shall take as much care of the property in his custody as an owner of ordinary prudence would, under the similar circumstances, take of such property:

- Provided that if such property is subject to speedy or natural decay, or the expense of keeping such property in custody is likely to exceed its value, the authorised officer may sell it at once.
- (4) The authorised officer shall take steps for preservation and protection of secured assets and insure them, if necessary, till they are sold or otherwise disposed of.
- (5) In case any secured asset is :--
  - (a) a debt not secured by negotiable instrument; or
  - (b) a share in a body corporate;
  - (c) other movable property not in the possession of the borrower except the property deposited in or in the custody of any court or any like authority, the authorised officer shall obtain possession or recover the debt by service of notice as under:—
    - (i) in the case of a debt, prohibiting the borrower from recovering the debt or any interest thereon, and the debtor from making payment thereof and directing the debtor to make such payment to the authorised officer; or
    - (ii) in the case of the shares in a body corporate, directing the borrower to transfer the same to the secured creditor and also the body corporate from not transferring such shares in favour of any person other than the secured creditor. A copy of the notice so sent may be endorsed to the concerned body corporate's Registrar to the issue or share transfer agents, if any;
    - (iii) in the case of other movable property (except as aforesaid), calling upon the borrowers and the person in possession to hand over the same to the authorised officer and the authorised officer shall take custody of such movable property in the same manner as provided in Sub-rule (1) to (3) above;
    - (iv) movable secured assets other than those covered in this rule shall be taken possession of by the authorised officer by taking possession of the documents evidencing title to such secured assets.
- 5. Valuation of movable secured assets.— After taking possession under sub-rule (1) of rule 4 and in any case before sale, the authorised officer shall obtain the estimated value of the movable secured assets and thereafter, if considered necessary, fix in consultation with the secured creditor, the reserve price of the assets to be sold in realisation of the dues of the secured creditor.
- 6. Sale of movable secured assets.—(1) the authorised officer may sell the moveable secured assets taken possession under sub-rule (1) of rule 4 in one or more lots by adopting any of the following methods to secure maximum sale price for the assets, to be so sold—
  - (a) obtaining quotations from parties dealing in the secured assets or otherwise interested in buying such assets; or
  - (b) inviting tenders from the public; or
  - (c) holding public auction; or
  - (d) by private treaty.
- (2) The authorised officer shall serve to the borrower a notice of thirty days for sale of the movable secured assets, under sub-rule (1):

Provided that if the sale of such secured assets is being, effected by either inviting tenders from the public or by holding public auction, the secured creditor shall cause a public notice in two leading newspapers, one in vernacular language, having sufficent circulation in that locality by setting out the terms of sale, which may include,—

- (a) details about the borrower and the secured creditor;
- (b) description of movable secured assets to be sold with identification marks or numbers, if any, on them:
- (c) reserve price, if any, and the time and manner of payment;
- (d) time and place of public auction or the time after which sale by any other mode shall be completed:
- (e) depositing earnest money as may be stipulated by the secured creditor:
- (I) any other thing which the authorised officer considers it material for a purchaser to know in order to judge the nature and value of movable secured assets.
- (3) Sale by any methods other than public auction or public tender, shall be on such terms as may be settled between the parties in writing.
- 7. Issue of certificate of sale.—(1) Where movable secured assets is sold, sale price of each lot shall be paid as per the terms of the public notice or on the terms as may be settled between the parties, as the case may be, and in the event of default of payment, the movable secured assets shall be liable to be offered for sale again.
- (2) On payment of sale price, the authorised officer shall issue a certificate of sale in the present of some as given as promise. Appendix-III to these rules specifying the movable secured assets sold, price paid and the name of the paid and the name of the parent the sale shall become absolute. The certificate of sale so issued shall be prima facile evidence of title of the purchaser.

- (3) Where the movable secured assets are those referred in sub-clauses (iii) to (v) of clause (l) of sub-section (l) of section 2 of the Ordinance, the provisions contained in these rule and rule 7 dealing with the sale of movable secured assets shall, mutatis mutandis, apply to such assets.
- 8 Sale of immovable secured assets.—(1) Where the secured asset is an immovable property, the authorised off—or shall take or cause to be taken possession, by delivering a possession notice prepared as nearly as possible in Appendix IV to these rules, to the borrower and by affixing the possession notice on the outer door or at such conspicuous place of the property.
- (2) The possession notice as referred to in sub-rule (I) shall also be published in two leading newspaper, one in verticular language having sufficient circulation in that locality, by the authorised officer.
- (3) In the event of possession of immovable property is actually taken by the authorised officer, such property shall be kept in his own custody or in the custody of any person authorised or appointed by him, who shall take as much care of the property in his custody as a owner of ordinary prudence would, under the similar circumstances, take of such property.
- (4) The authorised officer shall take steps for preservation and protection of secured assets and insure them, if no sary, till they are sold or otherwise disposed off.
- (5) Before effecting sale of the immovable property referred to in sub-rule (1) of rule 9, the authorised officer shall obt. In valuation of the property from an approved valuer and in consultation with the secured creditor. It is the reserve price of the property and may sell the whole or any part of such immovabile secured asset by any of the following methods:—
  - (a) by obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying the such assets; or
  - (b) by inviting tenders from the public;
  - (c) by holding public auction; or
  - (d) by private treaty.
- (6) the authorised officer shall serve to the borrower a notice of thirty days for sale of the immovable secured assets, under sub-rule (5):

Provided that if the sale of such secured asset is being effected by either inviting tenders from the public or by holding public auction, the secured creditor shall cause a public notice in two leading newspapers one in vernacular language having sufficient circulation in the locality by setting out the terms of sale, which shall include, -

- (a) the description of the immovable property to be sold, including the details of the encumbrances known to the secured creditor:
- (b) the secured debt for recovery of which the property is to be sold:
- (c) reserve price, below which the property may not be sold:
- (d) time and place of public auction or the time after which sale by any other mode shall be completed;
- (c) depositing earnest money as may stipulated by the secured creditor;
- (f) any other thing which the authorised officer considers it material for a purchaser to know in order to judge the nature and value of the property.
- (7) Fivery notice of sale shall be affixed on a conspicuous part of the immovable property and may, if the authorised officer deems a fit, put on the web-site of the secured creditor on the Internet.
- (8) Sale by any methods other than public auction or public tender, shall be on such terms as may be settled between the purpose in writing.
- 9 Time of sale, Issue of sale certificate and delivery of possession, etc.—(1) No sale of immovable property under these rules shall take place before the expiry of thirty days from the date on which the public notice of sale is published in newspapers as reterred to in the proviso to sub-rule (6) or notice of sale has been served to the borrower.
- (2) The sale shall be confirmed in favour of the purchaser who has offered the highest sale price in his bid or tender or application or offer to the authorised officer and shall be subject to confirmation by the secured creditor:

Provided that no sale under this rule shall be confirmed, if the amount offered by sale price is less than the reserve price, specified under sub-rule (5) of rule 9:

Provided further that if the authorised officer fails to obtain a price higher than the reserve price, he may, with the consent of the borrower and the secured creditor effect the sale at such price.

- (3) On every sale of immovable property, the purchaser shall immediately pay a deposit of twenty five per cent of the amount of the sale price, to the authorised officer conducting the sale and in default of such deposit, the property shall forthwith be sold again.
- (4) The balance amount of purchase price payable shall be paid by the purchaser to the authorised officer on or before the fifteenth day of confirmation of sale of the immovable property or such extended period as may be agreed upon in writing between the parties.
- (5) In default of payment within the period mentioned in sub-rule (4), the deposit shall be forfeited and the property shall be resold and the defaulting purchaser shall forfeit all claim to the property or to any part of the sum for which it may be subsequently sold.
- (6) On confirmation of sale by the secured creditor and if the tenns of payment have been complied with, the authorised officer exercising the power of sale shall issue a certificate of sale of the immovable property in favour of the purchaser in the Form given in Appendix V to these rules.
- (7) Where the immovable property sold is subject to any encumbrances, the authorised officer may, if he thinks fit, allow the purchaser to deposit with him the money required to discharge the encumbrances and any interest due thereon together with such additional amount that may be sufficient to meet the contingencies or further cost, expenses and interest as may be determined by him.
- (8) On such deposit of money for discharge of the encumbrances, the authorised officer may issue or cause the purchaser to issue notices to the persons interested in or entitled to the money deposited with him and take steps to make the payment accordingly.
- (9) The authorised officer shall deliver the property to the purchaser free from encumbrances known to the secured creditor on deposit of money as specified in sub-rule (7) above.
- (10) The certificate of sale issued under sub-rule (6) shall specifically mention that whether the purchaser has purchased the immovable secured asset free from any encumbrances known to the secured creditor or not.
- 10. Appointment of Manager.—(1) The Board of Directors or Board of Trustees, as the case may be, may appoint in consultation with the borrower any person (hereinafter referred to as the Manager) to manage the secured assets the possession of which has been taken over by the secured creditor.
- (2) The Manager appointed by the Board of Directors or Board of Trustees, as the case may be, shall be deemed to be an agent of the borrower and the borrower shall be solely responsible for the commission or omission of acts of the Manager unless such commission or omission are due to improper intervention of the secured creditor or the authorised officer.
- (3) The Manager shall have power by notice in writing to recover any money from any person who has acquired any of the secured assets from the borrower, which is due to may become due to the borrower.
- (4) The Manager shall give such person who has made payment under sub-rule (3) a valid discharge as if he has made payments to the borrower.
- (5) The Manager shall apply all the monies received by him in accordance with the provisions contained in subsection (7) of Section 13 of the Ordinance.
- 1'1. Procedure for Recovery of shortfall of secured debt.— (1) An application for recovery of balance amount by any secured creditor pursuant to sub-section (10) of Section 13 of the Ordinance shall be presented to the Debts Recovery Tribunal in the form annexed as Appendix VI to these rules by the authorised officer or his agent or by a duly authorised legal practitioner, to the Registrar of the Bench within whose jurisdiction his case falls or shall be sent by registered post addressed to the Registrar of Debts Recovery Tribunal.
- (2) The provisions of the Debts Recovery Tribunal (Procedure) Rules, 1993 made under Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (51 of 1993), shall *mutatis mutandis* apply to any application filed by under subrule (1).
- (3) An application under sub-rule (1) shall be accompanied with fee as provided in rule 7 of the Debts Recovery Tribunal (Procedure) Rules, 1993.

[F. No. 1/3/2002-B.O.I] SHEKHAR AGARWAL, Jt. Secy.

#### APPENDIX-I

		[rule-4(l)]		
		PANCHNAMA		
WHERE	EAS;			•
We				•
Sr. No.	Name of Panch and	Address	Age	Occupation
	Father's/ Husband's Name	-	·	
				·
-				
(Second) today en the dema of moval	f the Institution), under the Securi ) Interest Ordinance, 2002 (Ord. 3 of the security of the premises of Shri/M/s— and notice dated———————————————————————————————————	of 2002) and in exercise of the exercise at exercise of the exercise of the exercise of Loan Account bearing	ne powers under ad demanded the g No. and on its n	Section 13(4) of the said Ordinand payment of the dues mentioned it on-payment, taken over possession
incidence	We also hereby state that during ta	ake over of possession——	(to be	filled in case of occurrence of an
	Therefore, we declare that the factions and knowledge.	its of the Panchnama menti	oned herein are	true and correct to the best of or
I. Sig	gnature	Date	***************************************	Time
Na	me			e especial de la constant de la cons
	idress	_	٠.	
Αđ				14.5
Ad 2de	)-	•	•	•
2do			,	Authorised Officer
2do		APPENDIX-II	•	Authorised Officer
2do		APPENDIX-II 	•	Authorised Officer
2de				Authorised Officer
2de Drawn be movable	Inventory of movables taken post properties taken possession of at t	[rule-4(2)]  INVENTORY  session in Loan Account the premises of Shri/M/s—	Plot No	Inventory o /Gala No
2do Drawn be movable H.no.—	Inventory of movables taken pos	[rule-4(2)]  INVENTORY  session in Loan Account the premises of Shri/M/s—of—under Section ty Interest (Second) Ordina—day of ——20—by	Plot No 13(4) of the Se ince, 2002 and the Shri	Inventory o /Gala No.————————————————————————————————————

্পাণ II—खण्ड 3(ii)]	भारत का राजपत्र : असाधारण	. 23
Panchas:	- VI	
St. Name and Address No.	of Panch	Signatures
Drawn by me today the	20	М.
Signature of Borrower/Representative		
		Signature of Authorised Officer
	APPENDIX-III	
	[rule-7 (2)]	
	CERTIFICATE OF SALE	
	(for movable property)	
Whereas		•
Securitisation and Reconstruction of F in exercise of the powers conferred under Rule, 2002 has in consideration of the property secured in favour of the borrowers) towards the financial facility	Financial Assets and Enforcement of Securer Sub-section (12) of Section 13 read with payment of Rs.————————————————————————————————————	——————————————————————————————————————
below.	•.	
Description of the movable p	roperty.	
		Sd/-
		Authorised Officer
Date:		
Place:	. •	,
•	APPENDIX-IV	
	[rule-8(l)]	
	POSSESSION NOTICE	
	(for Immovable property)	
Whereas		•
The undersigned being the au	thorised officer of the	•
Security Interest (Second) Ordinance. 2 with rule 9 of the Security Interest (Enfo borrower Shri ————/M/s	2002 (Ord. 3 of 2002) and in exercise of poorcement) Rules, 2002 issued a demand n	of Financial Assets and Enforcement of owers conferred under Section 13(12) read otice dated———————————————————————————————————
that the undersigned has taken possessi	ion of the property described herein below	n to the borrower and the public in general w in exercise of powers conferred on him/ a this ————————————————————————————————————

and in		ne charge of the	(mine of the montantion	7 101 MI MITOUR 13.—
	Des	scription of the Immovable Pro	perty	
		sting of Flat No.——/Plot N Within the registration Sub-dis		
Bounded;				
On the North by			•	
On the South by				•
On the East by		•		
On the West by		•	•	
• •				Sd/-
	•			Authorised Officer
		·	ሰ	Name of the Institution)
Date :				Table of the members
Place:				
				·
	•			
•		APPENDIX-V		•
		[rule-9(6)]		
		SALE CERTIFICATE		
	_			
Whanaga		(for Immovable property)		
Whereas		sed officer of the		and the second second
3 of 2002) and in exercise of Rules, 2002 sold on behalf the immovable property show the immovable property show ————————————————————————————————————	of the powers confer of the ———————————————————————————————————	Assets and Enforcement of Secret under Section 13 read with frame of the secured creditor/e below secured in favour of the towards the financial facility and acknowledge the receipt erty. The sale of the scheduled in deposit of the money demand	institution) in favour of	nterest (Enforcement) ————(purchaser),  f the secured creditor) ption) offered by —— and handed over the
	DESCRIP	TION OF THE MOVABLE P	ROPERTY	
All that part and p	arcel of the proper	ty consisting of Flat No.	/Plot No	
•	•	Survey No. ——/Khasara N		
•	-	and District	f = f + f	
Bounded;				
Bounded: On the North by				
		· · · · · · · · · · · · · · · · · · ·		
On the North by				

[ মাদা][—অভ্s 3(ii)] भारत का राजपत्र : असाधारण List of encumbrances 2: Sd/-Authorised Officer (Name of the Institution) Date: Place: APPENDIX VI FORM [See rule 11(1)] Application under sub-section (10) of Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 For use in Office. Date of filing-Date of receipt by post-Registration No .-Signature Registrar IN THE DEBTS RECOVERY TRIBUNAL [Name of the place] BETWEEN

A.B.

APPLICANT

AND

C.D.

DEFENDANT

Delete whichever is not applicable.

#### DETAILS OF APPLICATION:

- 1. Particulars of the applicant
  - (i) Name of the applicant
  - (ii) Address of Registered Office:
  - (iii) Address for service of all notices:
- 2. Particulars of the (defendant):
  - (i) Name of the (defendant):
  - (ii) Office address of the (defendant):
  - (iii) Address for service of all notices:
- 3. Jurisdiction of the Tribunal:

The applicant declares that the subject-matter of the recovery of debt due falls within the jurisdiction of the Tribunal.

375761117-4

#### 4. Limitation:

The applicant further declares that the application is within the limitation prescribed in section 24 of the Recovery of Debts Due to Banks and Financial Institutions (Act), 1993.

#### . Facts of the case:

The facts of the case are given below: -[Give-here a concise statement of facts in a chronological order, each paragraph containing as nearly as possible a separate issue, fact or otherwise].

#### 6. Details of recoveries made by sale of securities:

[Give here security wise details of sale/s conducted and realizations, appropriations of sale proceeds towards, costs interest and principal amount and the balance amount to be recovered.]

### ! Relies sought:

In view of me facts mentioned in para 5 above, the applicant prays for the the following relief(s):-

[Specify below the relief(s) sought explaining the ground for relief(s) and the legal provisions (if any relief upon).]

#### Iterim order, if prayed for:

Pending final decision on the application, the applicant seeks issue of the following interim order—

[Give here the nature of the interim order prayed for with reasons.]

## 9. Matter not pending with any other court, etc:

The applicant further declares that the matter egarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

- 10. Particulars of Bank Draft/Postal Order in respect of the application fee:
  - 1) Name of the Bank on which drawn:
  - 2) Demand Draft No:

or

- 1) Number of Indian Postal Order(s):
- (2) Name of the issuing Post Office:
- 3) Date of issue of Postal Order(s):
- 4) Post Office at which payable:

#### 11. Details of Index:

An index in duplicate containing the details of the documents to be relied upon is enclosed.

[Such documents should include copies of sale certificates or any other documents relating to sale of secured assets and sale proceeds realised].

[भाग॥—ख	ण्ड 3(ii)]		भारत का राजपत्र : असाधारण			2.
12. List o	of enclosures :					
			Verification			
I		I	— (Name in full and block letter	s) sọn/daug	hter/wife of S	hri
	. V L . 1.2'	being the	————(designati	on)———		(name o
that the confacts.	tents of paras 1 to 11	are true to my pers	m————————( onal knowledge and belief and	that I have	e company) de not suppresse	ed any materia
					Signature o	of the applican
Place:						
Date:						
To						
	The Registrar					
193			*			

सेवा में

रजिस्ट्रार,

ऋण वसूली अधिकरण

जो लागू न हो उसे हटा दें ।

[फा. सं. 1/10/2005-बीओ-I] अमिताभ वर्मा, संयुक्त सचिव

टिप्पण:-मूल नियम, भारत के राजपत्र में सं. का.आ. 1020(अ), तारीख 20-9-2002 द्वारा प्रकाशित किए गए थे।

# MINISTRY OF FINANCE (Department of Economic Affairs) NOTIFICATION

New Delhi, the 2nd February, 2007

S.O: 103(E).— In exercise of the powers conferred by sub-section (1) and clauses (b), (ba), (bb) and (bc) of sub-section (2) of section 38 read with sections 17, 18 and sub sections (4), (10) and (12) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), the Central Government hereby makes the following rules to amend the Security Interest (Enforcement) Rules, 2002, namely:-

- 1. (1) These rules may be called the Security Interest (Enforcement)
  Amendment Rules, 2007
  - (2) They shall come into force on the date of their publication in the Official Gazette
- 2. (1) In the Security Interest (Enforcement) Rules, 2002 (herein after referred to as "the said rules") for the word "Ordinance", wherever they occur, the word "Act" shall be substituted.
  - (2) In the said rules, in rule 2, for clause (c), the following clause shall be substituted, namely:-
    - " 'Act' means the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)";
- 3. In the said rules, after rule 3, the following rule shall be inserted, namely:-

"3A. Reply to Representation of the borrower

- (a) After issue of demand notice under sub-section (2) of section 13, if the borrower makes any representation or raises any objection to the notice, the Authorized Officer shall consider such representation or objection and examine whether the same is acceptable or tenable.
- (b) If on examining the representation made or objection raised by the borrower, the secured creditor is satisfied that there is a need to make any changes or modifications in the demand notice, he shall modify the notice accordingly and serve a revised notice or pass such other suitable orders as deemed necessary, within seven days from the date of receipt of the representation or objection.
- (c) If on examining the representation made or objection raised, the Authorized Officer comes to the conclusion that such representation or objection is not acceptable or tenable, he shall communicate within one week of receipt of such representation or objection, the reasons for non-acceptance of the representation or objection, to the borrower".
- 4. In the said rules, after rule 11, the following shall be inserted, namely:-

"12. Application to the Tribunal / Appellate Tribunal -

1) Any application to the Debt Recovery Tribunal under sub-section (1) of section 17 shall be, as nearly as possible, in the form given in Appendix VII to the rules.

- 2) Any application to the Appellate Tribunal under subsection (6) of section 17 of the Act shall be, as nearly as possible, in the form given in Appendix VIII to the said rules. Any appeal to the Appellate Tribunal under section 18 of the Act shall be, as nearly as possible, in the form given in Appendix IX to the said rules.
- "13. Fees for applications and appeals under section 17 and 18 of the Act-
  - (1) Every application under sub section (1) of section 17 or an appeal to the Appellate Tribunal under sub-section (1) of section 18 shall be accompanied by a fee provided in the sub-rule (2) and such fee may be remitted through a crossed demand draft drawn on a bank or Indian Postal Order in favour of the Registrar of the Tribunal or the Court as the case may be, payable at the place where the Tribunal or the Court is situated.

	(2) The amount of fee pa	yable shall be as follows:
No.		Amount of Fee payable
1	Application to a Debt Recovery Tribunal under sub-section (1) of section 17 against any of the measures referred to in sub- section (4) of section 13	
(a)	Where the applicant is a borrower and the amount of debt due is less than Rs.10 lakhs	Rs.500 for every Rs.1 lakh or part thereof
(b)	Where the applicant is a borrower and the amount of debt due is Rs.10 lakhs and above	Rs.5000 + Rs.250 for every Rs.1 lakh or part thereof in excess of Rs.10 lakhs subject to a maximum of Rs.1,00,000
(c)	Where the applicant is an aggrieved party other than the borrower and where the amount of debt due is less than Rs.10 lakhs	Rs.125 for every Rupees One lakh or part thereof
(d)	Where the applicant is an aggrieved party other than the borrower and where the amount of debt due is Rs.10 lakhs and above	Rs.1250 + Rs.125 for every Rs.1 lakh or part thereof in excess of Rs.10 lakhs subject to a maximum of Rs.50,000/
(e)	Any other application by any person	Rs.200/-
2	Appeal to the Appellate Authority against any order passed by the Debt Recovery Tribunal under section 17	Same fees as provided at clauses (a) to (e) of serial number 1 of this rule

5.	In the	e said rules, -			
	(i)	in Appendix-III, for the words "re		-	
		and letters "of Rs	(Rupees	4	only"
		shall be inserted;.			
	(ii)	in Appendix V, after the words	"receipt of t	he sale pri	ice", the
		words and letters "of Rs			
		shall be inserted;		16	
	(iii)	after Appendix VI, the following sl	nall be inserte	d. namely:-	
	1				

# "APPENDIX-VII

# [See rule 12(1)]

Application under sub-section (1) of Section 17 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

For a	use in	Tribunal's Office	
Date	of fil	ing	
Date	of rec	ceipt by post	
Date	OI IC	ccipi by post	10.6
Or			an <sup>3</sup>
D:	وأطحساء	- No	
Regi	stratic	on No.	
			6 (2000 m
			Signature
	(i)		Registrar
In th	e Deb	ts Recovery Tribunal	
		of the place)	
		ween	
Α		В	Applicant(s)
		₩.	
	an	d	
C		D	Defendant(s)
`Dele	ete wh	ichever is not applicable.	
			1 22 15 Seen
Deta	ils of a	application:	
1.	Parti	iculars of the applicant :	
	(i)	Name of the applicant:	
	(ii)	Address of Registered Office:	
	(iii)	Address for service of all notices:	
2.	Parti	culars of the defendant :	
	200		3 1
	(i)	Name of the defendant:	
	(ii)	Office address of the defendant:	
	(iii)	Address for service of all notices:	

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- 3. Jurisdiction of the Tribunal:-The applicant declares that the subject matter of this application falls within the jurisdiction of the Tribunal.
- 4. Limitation: —
  The applicant further declares that this application is filed within the limitation prescribed in sub-section (1) of Section 17 of the Securitisation and Reconstruction of the Financial Assets and Enforcement of Security Interest Act, 2002.
- 5. Facts of the case :The facts of the case are given below :(Give here a concise statement of facts in a chronological order, each paragraph containing as nearly as possible a separate issue, fact or otherwise as to how the applicant is aggrieved).
- 6. Relief (s) sought:—
  In view of the facts mentioned in paragraph 5
  above, the applicant prays for the following
  relief(s):[Specify below the relief(s) sought explaining
  the ground for relief(s) and the legal provisions
  (if any) relied upon]
- 7. Interim order, if prayed for :-Pending final decision on the application, the applicant seeks issue of the following Interim Order:(Give here the nature of the interim order prayed for with reasons).
- 8. Matter not pending with any other court, etc.:

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

- Particulars of Bank Draft/Postal Order in respect of the application fee in terms of rules 13 of these rules:-
  - (1) Name of the Bank on which drawn:
  - (2) Demand Draft No.:

Or

.......

(1) Number of Indian Postal Order(s): (2) Name of the issuing Post Office: (3) Date of Issue of Postal Order (s): (4) Post Office at which payable: 10. Details of Index:-An index in duplicate containing the details of the documents to be relied upon is enclosed. 11. List of enclosures :--Verification I .....son/daughter/wife (Name in full and block letters) of Shri ....., the applicant / for and on behalf of the applicant hereby solemnly verify that the contents of paras 1 to 11 are true to my personal knowledge and belief and that I have not suppressed any material facts. Place: Signature of the applicant Date: To The Registrar.

# APPENDIX-VIII

[See rule 12(2)]

Application under sub-section (6) of Section 17 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

For	use in	Appellate Tribunal's Office	
Date	e of fili	ng	
Date	e of rec	eipt by post	***********
Or			
Reg	istratio	n No.	
-			Signature Registrar
		s Recovery Appellate Tribunal of the place)	
Α	betw	B B	Applicant(s)
	Ar	nd ·	
С		D	Defendant(s)
`Del	ete wh	ichever is not applicable.	
Deta	ils of a	pplication :	
1.	Parti (i) (ii) (iii)	culars of the applicant : Name of the applicant : Address of Registered Office : Address for service of all notices :	
2.	Parti	culars of the defendant :	
	(i) (ii) (iii)	Name of the defendant: Office address of the defendant: Address for service of all notices:	

- Jurisdiction of the Appellate Tribunal:-The applicant declares that the subject matter
  of this application falls within the jurisdiction
  of the Appellate Tribunal.
- Facts of the case :-4. The facts of the case are given below :-applicant submits that the applicant/defendant had filed an application under sub-section (1) of Section 17 of the of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, before the Hon'ble Debt Recovery Tribunal (Place) on (date), which was registered as ....., and is still pending. The aforesaid application ought to have been disposed off on or before ..........

	THE GAZETTE OF INDIA: EXTRAORDINARY	[PART II
6.	Matter not pending with any other court, etc.:- The applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.	
7.	Details of Index:- An index in duplicate containing the details of the documents to be relied upon is enclosed.	
8.	List of enclosures:-	
	Verification	
I	(Name in full and block letters)	nughter/wife
of Shi	ri the applicant	
	by solemnly verify that the contents of paras 1 to 7 are true to reledge and belief and that I have not suppressed any material	
Place	: Signature of the applicant	
Date:		
To		
Th	ne Registrar.	
• • •		
***		
	APPENDIX-IX	- 100
	[See Rule 12(2)]	
590 12	Appeal under Section 18 of the Securitisation and Reconstr Financial Assets and Enforcement of Security Interest Ac	

For use of	Tribunal's office	
Date of filing		
Date of receipt by post		
Registratio	on No.	11
		Signature
		Registrar

1 ta

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# IN THE DEBTS RECOVERY APPELLATE TRIBUNAL

(Name of place)

Between

Appellant(s)/Judgement-Creditor(s)

and

Respondent(s)/Creditor(s)

# Details of appeal:

- I. Particulars of the Appellant(s)
  - (i) Name of the Appellant:
  - (ii) Address of the Registered office of the appellant:
  - (iii) Address for service of all notices:
- II. Particulars of the respondent(s)
  - (i) Name(s) of respondent:
  - (ii) Office address of the respondent:
  - (iii) Address for service of all notices:
- III. Jurisdiction of the Appellate Tribunal: The appellant declares that the subject matter of the appeal falls within the jurisdiction of the Appellate Tribunal.
- IV. Limitation:

The appellant declares that the appeal is within the limitation prescribed in sub-section (1) of Section 18 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

V. Facts of the case:

(give here a concise statement of facts and grounds of appeal against the specific order of DRT passed under \* sub-section (3)/sub-section (4) of Section 18 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

VI. Relief(s) sought:

In view of the facts mentioned in paragraph V above, the appellant prays for the following relief(s)

(Specify below the relief(s) sought explaining the grounds of relief(s) and the legal provisions (if any) relied upon).

VII. Interim order, if prayed for-

Pending final decision on the appeal the appellant seeks issue of the following interim order:

(Give here the nature of the interim order prayed for with reasons)

VIII. Matter not pending with any other court, etc.:

The Appellant further declares that the matter regarding which this appeal has been made is not pending before any court of law or any other authority or any other Tribunal(s).

IX. Particulars of Bank draft/Postal Order in respect of the deposit of debts

due in terms of sub-section (1) of Section 18 of the Act:

- (1) Name of the bank on which drawn
- (2) Demand Draft number

or

(1) Number of Postal Order(s)

	(2)	Name of Issuing Post Office
	(3)	Date of Issue of Postal Order(s)
	(4)	Post Office at which payable
X.		culars of bank draft, postal order in respect of the fee paid in terms of
		13 of these rules:
	(1)	Name of the bank on which drawn
100	(2)	Demand Draft number
		or
	(1)	Number of Postal Order(s)
	(2)	Name of Issuing Post Office
	(3)	Date of Issue of Postal Order(s)
	(4)	Post Office at which payable
XI.	Deta	ils of index-An index in duplicate containing the details of the
	docu	ments to be relied upon is enclosed.
XI.	List	of enclosures:
		Verification
I		(name in full block letters) son/daughter/wife of the
appe	llant de	hereby verify that the contents of paragraphs I to IX are true to my
perso	onal kr	nowledge and belief and that I have not suppressed any material
fact(s	s).	
		Signature of the Appellant
Place	:	
Date:		
To		
Regis	strar	

[F. No. 1/10/2005-BO-I] AMITABH VERMA, Jt. Secy.

Note: —The Principal rules were published in the Gazette of India vide S.O. number 1020(E), dated 20-9-2002.

Debts Recovery Tribunal

Delete whichever is not applicable